

GOVERNMENT OF KARNATAKA

No: DPAR 15 ARB 2022

Karnataka Government Secretariat
Vidhanasoudha, Bengaluru
Dated:07.02.2023**NOTIFICATION**

In exercise of the powers conferred by clauses (2) and (3) of Article 166 of Constitution of India, the Governor of Karnataka hereby makes the following rules further to amend the Karnataka Government (Allocation of Business) Rules, 1977, namely:-

1. Title and Commencement :- 1) These rules may be called the Karnataka Government (Allocation of Business) (Amendment) Rules, 2023.

2) They shall come into force from the date of their publication in the Official Gazette.

2. Amendment of Schedule V:- In the Karnataka Government (Allocation of Business) Rules, 1977, (hereinafter referred to as the said rules), in SCHEDULE-V, (i) for the heading “**EDUCATION DEPARTMENT**” the heading “**DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**” shall be substituted.

(ii) the sub-headings “**I. Higher Education**” and “**K. National Cadet Corps**” and entries relating thereto shall be omitted.

(iii) in the sub-headings “**C. Codes and Manuals** and **D. Recruitment rules and Appointments**” for the words “**Education Department**” wherever they occur, the words “**Department of School Education and Literacy**” shall be substituted.

3. Insertion of New Schedule VA:- After Schedule V of the said rules, the following new schedule shall be inserted, namely, -

**SCHEDULE - VA
DEPARTMENT OF HIGHER EDUCATION****A. Higher Education:**

1. Collegiate Education including composite Degree Colleges.
2. Technical Education:
 - (a) Art Educational Institutions including the Chamarajendra Technical Institute.
 - (b) Art institutions
3. Karnataka State Universities Act except matters relating to Medical Education.
4. Matters connected with the institutions of Higher Learning like Indian Institute of Sciences, Institute of Social and Economic Change Institute of Management.

B. National Cadet Corps

1. National cadet corps.
2. Auxiliary cadet corps.

C. Codes and Manuals

Preparation of Codes and Manuals in respect of Department under the administrative control of the Department of Higher Education.

D. Recruitment rules and Appointments

1. Recruitment Rules relating to the services and posts under the administrative control of the Department of Higher Education.
2. Appointments, postings, transfers, leave etc., to the officers and staff working under the administrative control of the Department of Higher Education except those coming under the Department of Personnel and Administrative Reforms.
3. Matters relating to implementation of Article 371(J) of the Constitution of India.

Sd/-
(THAAWARCHAND GEHLOT)
GOVERNOR OF KARNATAKA.

By Order and in the name of the
Governor of Karnataka

(Veerabhadra)
Under Secretary to Government
Department of Personnel and
Administrative Reforms
(Service Rules-1)